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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH
JAIPUR.

O.A.No.275/93

Dt. of order: 26.7.93

Mool Singh

: Applicant

Vs.

Union of India & Ors.

: Respondents

Mr.K.L.Thawani

: Counsel for the applicant

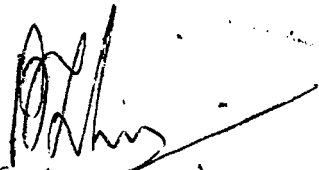
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Hon'ble Mr.Justice D.L.Mehta, Vice Chairman

Hon'ble Mr.P.P.Srivastava, Member (Adm.)

PER HON'BLE MR.JUSTICE D.L.MEHTA, VICE CHAIRMAN.

Mr.K.L.Thawani, counsel for the applicant has produced before us the post & Telegraphs Manual and has invited our attention to Appendix 37, rules relating to Departmental Examination. Rule 13 provides that after the results of an examination have been announced the mark obtained in each paper by a candidate may be communicated to him alone, on application and on payment of a fee of Rs.1 per examination per candidate. The marks of any other candidates should not be supplied. In the light of Rule 13, we direct the respondents to supply the marks obtained by the applicant on payment of fee. The O.A. stands disposed of accordingly. No order as to costs.


(P.P.Srivastava)
Member (Adm.)


(D.L.Mehta)
Vice Chairman.